No. LT-463/67.]

(iii) A copy of the Annual Accounts of the Animal Welfare Board, Madras for the year 1965-66 along with the Audit

Report thereon. [Placed in

Library. See No. LT-460/67.]

Papers Laid

ORDERS UNDER DELIMITATION COMMIS-STON ACT

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): I beg to lay on the Table-

- (1) A copy each of the following Orders of the Election Commission under sub-section (2) of section 11 of the Delimitation Commission Act. 1962.
  - Order No. 5C published in Notification No. S.O. 147 in Gazette of India dated the 11th January, 1967, making certain amendments in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.
  - (11) Order No. 15A published in Notification No. S.O. 352 in Gazette of India dated the 27th January, 1967, making certain corrections in the Delimitation Commission's Order No. 15 dated the 23rd May. 1966, relating to the
  - (iii) Order No. 5D published in Notification No. S.O. 420 in Gazette of India dated the 31st January, 1967, making certain corrections in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, re-

State of Uttar Pradesh.

lating to the State of Bihar. [Placed in Library. See No. LT-461/67.]

(2) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1967, published in Notification No. G.S.R. 626 in Gazette of furtis deted the 26th April, 1967.

, T. E.

under sub-section (3) of section 13 of the Representation of the People Act, 1950. (Placed in Library. See No. LT-462/57.]

(3) A copy of the Registration of

Electors (Amendment) Rules, 1967, published in Notification No. S.O. 1127, in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See

(4) A copy of the Conduct of Elections (Amendment) Rules, 1967, published in Notification No. S.O. 1542 in Gazette of India dated the 25th April, 1967, under sub-section (3) of section 189 of the Representation of the Peo-

ple Act. 1951. [Placed in Library.

See No. LT-464/67.1

12.59 hrs.

PETITION RE. SHIFTING OF VEHI-CLE RESEARCH DEVELOPMENT ESTABLISHMENT FROM AHMEDNAGAR TO AVADI

**र्श जाजं फरनेन्डीज (बम्बर्ड दक्षिण** ): ग्रह्मक महोदय, मैं बहिकल रिमर्च इवेलप्रमेंट इस्टैब्लिशर्मेंट को भहमदनगर से भावती हटाने के संबंध में बहमद नगर के दसंत वासदेव कूलकर्णी भीर मन्य नागरिकों की ग्रीर से एक याचिका पेश करता है।

ग्रह्मक महोदय, यह याचिका करीब...

Mr. speaker: No speech please ... (Interruption)

House stands adjourned for lunch to meet at 2 O' Clock.

18 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock